



NATIONAL COMPANY LAW TRIBUNAL

6<sup>th</sup> Floor, Block-3,  
CGO Complex, Lodhi Road,  
New Delhi- 110003

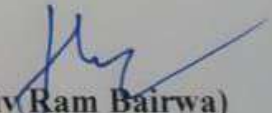
Dated: 20-4-2020

NOTICE

1. In view of the Seriousness of pandemic Novel Coronavirus (COVID-19) the urgent matters at NCLT Benches shall be heard through Video Conference (VC) w.e.f. 21.4.2020 till the lockdown ends. The members shall take the benches as follows:

| Name of the Presiding officer                  | Bench  |
|--|--|
| Sh. B.S.V Prakash Kumar, Actg. President       | Delhi/Mumbai                                   |
| Shri H.P. Chaturvedi, Member (J)               | Ahmedabad- Monday, Wednesday<br>Indore- Friday |
| Ms. Manorama Kumari, Member (J)                | Ahmedabad- Tuesday & Thursday                  |
| Justice (Retd.) Rajesh Dayal Khare, Member (J) | Allahabad                                      |
| Shri Rajeswara Rao Vittanala, Member (J)       | Bengaluru                                      |
| Shri Ajay Kumar Vatsavayi, Member (J)          | Chandigarh & Jaipur                            |
| Sh. R. Varadharajan, Member (J)                | Chennai  |
| Sh. Ratakonda Murali, Member (J)               | Hyderabad- Monday, Wednesday<br>& Friday       |
| Shri K. A. Padmanabha Swamy, Member (J)        | Hyderabad- Tuesday & Thursday                  |
| Shri. Mohammed Ajmal, Member (J)               | Amaravati at Hyderabad                         |
| Shri Jinan K.R., Member (J)                    | Kolkata, Cuttack & Guwahati                    |
| Shri Ashok Kumar Borah, Member (J)             | Kochi  |

2. The DR/AR of the benches shall make necessary arrangements for hearing through VC.
3. The aforementioned arrangement will start functioning w.e.f.21.4.2020. Henceforth Parties are requested to file urgent applications before the respective Benches as mentioned above.
4. The advocate/CAs/CSs/CMAs and litigants shall be in formal dress while addressing in VC. Counsel or parties shall ensure oral submissions be made from clam and quite place, so that the Bench could hear submissions without being distracted by noise impending from surroundings.
5. This issues with the approval of Hon'ble President, NCLT.

  
(Shiv Ram Bairwa)  
Registrar, NCLT

Copy to:-

1. All the Hon'ble Members, National Company Law Tribunal.
2. All Deputy Registrar/Assistant Registrar, NCLT.
3. Notice Board/Website